

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 17

CP No. 115/Chd/Chd /2019

IN THE MATTER OF:

Union of India (Through SFIO)

...Petitioner

Vs.

LIOL Continental Foods. Ltd.

...Respondent

Under Section: 271(1)(e) CA 2013

Since the Hon'ble Member (Technical) is on leave today, hence the matter is adjourned to 05.07.2024.

-sd-
Court Officer

April 26, 2024
SM